



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

S.B. Criminal Misc(Pet.) No. 825/2021

Prakash Tejnath Jha S/o Shri Tejnath Jha, Aged About 68 Years,
By Caste Brahmin, R/o 201, Abhishek, New Link Road, Andheri
(West), Mumbai, Maharashtra - 400053

----Petitioner

Versus

1. State Of Rajasthan, Through P.p.
2. Devaram Meghwal S/o Shri Prema Ram Meghwal, Aged
About 37 Years, By Caste Meghwal, R/o Village Sarencha,
Near Bus Stand, Tehsil Luni, District Jodhpur.

----Respondents



For Petitioner(s) : Mr. Nishant Bora with
Mr. Pallav Sharma
For Respondent(s) : Mr. Mahipal Bishnoi, PP.

HON'BLE MR. JUSTICE MANOJ KUMAR GARG

Order

15/02/2021

Heard.

Issue notice. Learned Public Prosecutor accepts notices on
behalf of respondent No.1-State. Issue notice to the respondent
No.2 only. Rule is made returnable within six weeks.

Heard on the stay application.

In the meanwhile and till next date of hearing, no coercive
action shall be taken against the petitioner in pursuance of FIR
No.06/2021, PS Luni, District Jodhpur City West for offences under
Sections 3(1)(R)(S)(U) of SC/ST Act and Section 67 of I.T. Act.

(MANOJ KUMAR GARG),J

81-Ishan/-